

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.129
C.P.(CAA)/48(AHM)2021
in
C.A.(CAA)/46(AHM)2021

Order under Section 230-232 Co. Act, 2013

IN THE MATTER OF:

Innovative Healing Systems(Gujarat) Pvt Ltd
Innovative Healing Systems(India) Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 15.11.2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

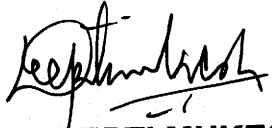
For the Applicant : Mr. Ravi Pahwa, Adv.
For the Respondent :

ORDER

Learned Counsel for the applicant seeks and granted two weeks' time to file response to the reply filed by RD. OL and Income Tax Department report are also awaited. Due to internet issue, court hearing on virtual mode could not be conducted but counsel appeared for applicant in physical mode.

List the matter for further consideration on 07.01.2022.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


DR. DEEPTI MUKESH
MEMBER (JUDICIAL)